

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 163/2009

Sub: Determination of final transmission tariff up to the date of commercial operation and additional capitalization from the date of commercial operation to 31.3.2009 for (i) ICT-I along with associated bays at Ludhiana sub-station (ii) Total Upstream system including Malerkotla-Ludhiana-Jalandhar transmission line along with associated bays at Ludhiana sub-station, Malerkotla sub-station and Jalandhar sub-station and shunt reactor along with associated bays at Ludhiana sub-station (iii) ICT-III along with associated bays at Ludhiana sub-station under Northern Region System Strengthening Scheme-III in Northern Region for the period 2004-09.

Date of hearing : 19.11.2009

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & Others

Parties present : Shri U.K.Tyagi, PGCIL
Shri M.M.Mondal, PGCIL
Shri Rakesh Prasad, PGCIL

This petition has been filed seeking approval of final transmission tariff from the date of commercial operation up to 31.3.2009 and additional capitalization from the date of commercial operation to 31.3.2009 for (i) ICT-I along with associated bays at Ludhiana sub-station (ii) Total Upstream system including Malerkotla-Ludhiana-Jalandhar transmission line along with associated bays at Ludhiana sub-station, Malerkotla sub-station and Jalandhar sub-station and shunt reactor along with associated bays at Ludhiana sub-station (iii) ICT-III along with associated bays at Ludhiana sub-station under Northern Region System Strengthening Scheme-III (the scheme) in Northern Region for the period 2004-09, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

2. Heard representative of the petitioner.

3. The representative of the petitioner submitted that there was delay of 10-11 months in handing over the land against 2 to 3 months delay in completion of said assets. The Commission pointed out that the above data indicates that there would have been substantial cushion in the implementation schedule to absorb 11 months delay in handing over of the land by the concerned authorities. The petitioner was directed to submit justification of project implementation schedule of 33 months under affidavit, latest by 11.12.2009, with an advance copy to the respondents.

4. Subject to the above, order in the petition was reserved.

Sd/-
(T. Rout)
Joint Chief (Law)